

they come to any conclusion as to what they are going to do at the next Commonwealth Prime Ministers' Conference? As Shri Niren Ghosh said, many African national movements are asking for arms from India because they have come to the conclusion that non-violent struggle is not going to help them. Are the Government of India prepared to supply them arms?

श्री राजनारायण : कभी आपने कोई मवमेंट किया है ? ऐसा हथ्ता करके बेवकूफी की बात करते हैं ।

SARDAR SVARAN SINGH: With regard to the first question, my expectation is that the non-aligned conference as a whole will also take up this matter and it is hoped that a resolution strongly disapproving or condemning the proposed action will be passed. There, we will fully associate ourselves with that move.

The second question does not arise out of the present Calling Attention motion.

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND ACCOUNTS (1968-69) OF THE INDIAN STATISTICAL INSTITUTE, CALCUTTA AND OTHER PAPERS

THE MINISTER OF STATE (SHRIMATI NANDINI SATPATHY): Sir, I beg to lay on the Table a copy of the Thirty seventh Annual Report and Accounts of the Indian Statistical Institute, Calcutta, for the year 1968-69, together with the Auditors' Report thereon. [Placed in Library, see No. LT-3691/70.]

NOTIFICATIONS UNDER THE NAVY ACT, 1957

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI NARENDRA SINGH MAHIDA): Sir, I beg to lay on the Table, under section 185 of the Navy Act, 1957, a copy each of the following

L/B(N)10SRS-7(a)

Notifications (in English and Hindi) of the Ministry of Defence:—

(i) Notification S.R.O. No. 40, dated the 6th January, 1967, together with a statement giving reasons for the delay in laying the Notification on the Table.

(ii) Notification S.R.O. No. 22, dated the 1st January, 1968, together with a statement giving reasons for the delay in laying the Notification on the Table.

(iii) Notification S.R.O. No. 217, dated the 24th June, 1968, together with a statement giving reasons for the delay in laying the Notification on the Table.

(iv) Notification S.R.O. No. 159, dated the 9th February, 1969, together with a statement giving reasons for the delay in laying the Notification on the Table.

(v) Notification S.R.O. No. 161, dated the 1st May, 1969, together with a statement giving reasons for the delay in laying the Notification on the Table.

[Placed in Library, see No. LT-3784/70 for (i) to (v).]

(vi) Notification S.R.O. No. 199, dated the 10th December, 1969, publishing the Naval Ceremonial. Conditions of Service and Miscellaneous (Second Amendment) Regulation, 1970.

(vii) Notification S.R.O. No. 229, dated the 3rd March, 1970, publishing the Naval Ceremonial. Conditions of Service and Miscellaneous (Fourth Amendment) Regulations, 1970.

(viii) Notification S.R.O. No. 209, dated the 18th March, 1970, publishing the Naval Ceremonial. Conditions of Service and Miscellaneous (5th Amendment) Regulations, 1970.

(ix) Notification S.R.O. No. 201/70, dated the 2nd May, 1970, publishing the Naval Ceremonial. Conditions of Service and Miscellaneous (Amendment) Regulations, 1970.

(x) Notification S.R.O. No. 329, dated the 2nd June, 1970, publishing the Naval Ceremonial, Conditions of Service and Miscellaneous (6th Amendment) Regulations, 1970.

(xi) Notification S.R.O. No. 330, dated the 16th June, 1970, publishing the Naval Ceremonial, Conditions of Service and Miscellaneous (Seventh Amendment) Regulations, 1970.

(xii) Notification S.R.O. No. 285, dated the 16th June, 1970, publishing the Navy Leave Regulations, 1970.

[Placed in Library, see No. LT-3692/70 for (vi) to (xii).]

Sir, I also beg to lay on the Table, under section 185 of the Navy Act, 1957, a copy each of the following Notifications (in English and Hindi) of the Ministry of Defence:—

(i) Notification S.R.O. No. 309/69, dated the 17th October, 1969, publishing the Naval Ceremonial, Conditions of Service and Miscellaneous (Second Amendment) Regulations, 1969, together with a statement showing the reasons for the delay in laying the Notification on the Table.

(ii) Notification S.R.O. No. 1 E, dated the 21st February, 1970, publishing the Naval Ceremonial, Conditions of Service and Miscellaneous (Third Amendment) Regulations, 1970.

(iii) Notification S.R.O. No. 126, dated the 28th February, 1970, publishing the Navy (Discipline and Miscellaneous Provisions) 1st Amendment Regulations, 1970.

[Placed in Library, see No. LT-3339/70 for (i) to (iii).]

ANNUAL REPORT OF THE PERMANENT INDUS COMMISSION FOR THE YEAR ENDING ON THE 31ST MARCH, 1970

सिंचाई तथा विद्युत मंत्रालय में उपमन्त्र (प्रोफेसर सिद्धेश्वर प्रसाद) : श्रीमन्, 31

मार्च, 1970 को समाप्त हुये वर्ष के लिए स्थायी सिंधु आयोग के वार्षिक प्रतिवेदन की एक प्रति मैं सभा पटल पर रखता हूँ।

Placed in Library, see No. LT-3693/70.]

THE GOVERNMENT OF INDIA EXPORT POLICE RESOLUTION, 1970

वैदेशिक व्यापार मंत्रालय में उपमन्त्री (चौधरी राम सेवक) : श्रीमन्, मैं भारत सरकार का निर्यात संबंधी नीति संकल्प, 1970 की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

Placed in Library, see No. LT-3744/70].

CERTIFIED ANNUAL ACCOUNTS (1967-68) OF THE TEXTILE COMMITTEE AND RELATED PAPER

चौधरी राम सेवक : श्रीमन्, मैं वस्त्र समिति अधिनियम, 1963 की धारा 13 की उपधारा (4) के अधीन 1967-68 के वर्ष के लिए वस्त्र समिति के प्रमाणित वार्षिक लेखे की एक प्रति (अंग्रेजी तथा हिन्दी में), उस पर लेखा परीक्षा प्रतिवेदन सहित, सभा पटल पर रखता हूँ।

Placed in Library, see No. LT-3697/70].

THE EXPORT OF DRIED FISH (INSPECTION) RULES, 1970

चौधरी राम सेवक : श्रीमन्, मैं निर्यात (किस्म नियंत्रण तथा निरीक्षण) अधिनियम, 1963 की धारा 17 की उपधारा (3) के अधीन सूखी मछलियों का निर्यात (निरीक्षण) नियमावलि 1970 को प्रकाशित करने वाली वैदेशिक व्यापार मंत्रालय की अधिसूचना एस० ओ० नं० 2138 दिनांक 5 जून, 1970 की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

Placed in Library, see No. LT-3696/70.]